

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).11058/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No.2923/1982 passed by the High Court Of Judicature At Allahabad)

VEEREY & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for exemption from filing O.T.)

WITH SLP(Cr1.) No.11059/2018 (II)-(With appln.(s) for exemption from filing O.T. and exemption from filing c/c of the impugned judgment)

Date : 04-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Raman Yadav, Adv.
 Mr. Sharad Chauhan, Adv.
 Ms. Varnita Rastogi, Adv.
 Mr. Akshay Rana, Adv.
 for Mr. Syed Mehdi Imam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the petitioner, list after one week.

(Kailash Chander)
Assistant Registrar

(Sarita Purohit)
AR-cum-PS